NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 6(ND)15 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2016 AT 02.00 P.M

NAME OF THE COMPANY: M/s. Raj Kumar Giri V/s. M/s. Integrated Envirotech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHREY	ADV	PETITIONER	Starry
2. A	NIMESH AHON IS	ADU	LESPONDENT	^
S. TAN	NIMA	ORDER		Vite .

Mr. Animesh Singh, who is present on behalf of the respondent, submits that on account of shifting of their office they would require another 30 to 40 days time to provide the relevant documents to the valuer. The respondents' request appears to be yet another dilatory tactic adopted by them to thwart and delay a justifiable exit to the petitioner. This is not only grossly unfair to the petitioner but even amounts to wasting the time of this Bench.

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- 2. The Respondents are only being granted one week's time to file all the relevant documents in court upon which these shall be sent to the valuer.
- R2 is directed to be present in person on the next date or hearing.

Re-notify this case on 01.08.2016 at 2.00 p.m.

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(Ina Malhotra) Member Iudicial

Sdk

(R.Varadharajan) Member Judicial